

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41487 of 2015

(Arising out of Order-in-Appeal No. 18/2015 dated 10.04.2015 passed by Commissioner of Central Excise (Appeals-I), No. 1, Foulks Compound, Anai Road, Salem- 636 001)

M/s. Salem Weld Mesh

Plot No. 67/3, A3,
A.K. Samuthiram, Pachal,
Rasipuram Taluk,
Namakkal – 637 018

...Appellant

Versus

Commissioner of GST and Central Excise

Salem Commissionerate,
No. 1, Foulk's Compound,
Anaimeedu,
Salem – 636 001.

...Respondent

APPEARANCE:

For the Appellant : Shri R. Joseph, Advocate
For the Respondent : Shri Harendara Singh Pal, Authorised Representative

CORAM:p

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 40433 / 2024

DATE OF HEARING/ DECISION: 18.04.2024

Order :-[Per Ms. SULEKHA BEEVI C.S.]

The Ld. Counsel submitted that the appellant has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, and that they have been issued the discharge Certificate. Accordingly, the appeal is dismissed.

(Order dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)
MK

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)